

S.No.	States/Union Territories	1979-80	1980-81	1981-82 (Estimated)
17	Delhi . . . . .	5.68	4.78	8.46
18	Chandigarh . . . . .	2.42	2.20	0.82
19	Bihar . . . . .	184.40	204.54	226.73
20	Assam . . . . .	6.76	9.31	11.29
21	Orissa . . . . .	67.38	76.36	87.38
22	West Bengal . . . . .	240.72	282.83	258.46
23	Manipur . . . . .	3.02	3.00	3.57
24	Meghalaya . . . . .	1.85	2.56	2.39
25	Nagaland . . . . .	0.09	0.07	0.44
26	Tripura . . . . .	2.13	1.98	3.45
27	Arunachal Pradesh . . . . .	0.08	0.06	0.12
28	Mizoram . . . . .	0.06	0.07	0.05
29	Sikkim . . . . .	0.72	0.42	0.79
30	A. & N Island . . . . .	0.02	0.14	0.05
31	Commodity Boards . . . . .	133.71	120.85	154.24
All India:		5255.51	5515.56	6130.32

### Dismissal of Civic Boards

2544. DR. A. U. AZMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) how many civic bodies have been dismissed by Government during the last three years; and

(b) what steps are now proposed to be taken to order fresh elections for them with the clear understanding that in future no civic body will be bowed out of office by executive stroke of pen?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NARA-  
IN SINGH): (a) Local Government is  
a State Subject and as such this  
Ministry does not have information  
about the dismissal of civic bodies  
during the last three years. However,

as per information received in this  
Ministry during the period September,  
81 to Feb. 82 about 2250 local bodies  
were without elected representatives.

(b) The holding of elections to civic  
bodies is within the competence of  
State Governments and this Ministry  
has no information on the subject.  
This was discussed in the 18th meet-  
ing of the Central Council for Local  
Government and Urban Development  
and 7th Joint Meeting of the Central  
Council for Local Government and  
Urban Development and Executive  
Committee of All India Council of  
Mayors held in December, 180 re-  
solved that election should be held  
as early as possible in the case of local  
bodies which are under supersession.  
The resolution was forwarded to all  
the State Govts./Union Territories for  
necessary action.